



The Karnataka Village Defence Parties (Repeal) Act, 2004

Act 16 of 2004

Keyword(s):

Villages, District, State

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

KARNATAKA ACT NO. 16 OF 2004
THE KARNATAKA VILLAGE DEFENCE PARTIES (REPEAL) ACT, 2004
Arrangement of Sections

Sections:

1. Short title and commencement
2. Repeal of Karnataka Act 34 of 1964

STATEMENT OF OBJECTS AND REASONS

Since the institution of Dalapthis has lost its utility and has become obsolete, and meanwhile the Village Defence Parties and Dalapathis filed a Writ Petition No. 44615-686/2002 before the High Court of Karnataka for payment of remuneration. The High Court of Karnataka in the said Writ Petition has given a direction to take a decision on the request of the petitioners as per the Karnataka Village Defence Parties Rules, 1965.

In view of the above, it is considered necessary to repeal the Karnataka Village Defence Parties Act, 1964.

Hence the Bill.

(LC Bill No.6 of 2004)

(Entries 1 and 2 of List II of the Seventh Schedule to the Constitution of India)

KARNATAKA ACT NO. 16 OF 2004

(First published in the Karnataka Gazette Extra-ordinary on the Eighth day of March, 2004)

THE KARNATAKA VILLAGE DEFENCE PARTIES (REPEAL) ACT, 2004

(Received the assent of the Governor on the Fourth day of March, 2004)

An Act to repeal the Karnataka Village Defence Parties Act, 1964.

Whereas it is expedient to repeal the Karnataka Village Defence Parties Act, 1964 (Karnataka Act 34 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the fifty fifth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Village Defence Parties (Repeal) Act, 2004.

(2) It shall come into force at once.

2. Repeal of Karnataka Act 34 of 1964.- The Karnataka Village Defence Parties Act, 1964 (Karnataka Act 34 of 1964), is hereby repealed:

Provided that such repeal shall not affect anything done, any action taken or any right obligation or liability accrued or incurred under the repealed Act prior to the date of such repeal.

By Order and in the name of the Governor of Karnataka

M.R.HEGDE

Secretary to Government

Department of Parliamentary Affairs and Legislation